

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
BUDGAM.

ORDER. 11/PDJB
DATED: 27-04-2021

Whereas, by virtue of Order No. 259 of 2021 / RG dated 26/04/2021, issued by Hon'ble High Court of J&K Jammu, on account of virtual hearing of cases, entry of Lawyers in District Courts/ Sub-ordinate Courts premises is not required unless any advocate is permitted for physical hearing in any extremely urgent matters.

Therefore, in compliance to the order supra, the Advocates are requested to co-operate in the matter and may cause their physical presence, only if permitted, for such extremely urgent matters.

This order shall remain in force till 15th of may 2021, unless reviewed earlier.

(M) _____ cur
(Mohammad Ashraf Malik)
Pr. District & Sessions Judge
Budgam
Dt:-27.04.2021

No:-72-79 /PDJB

Copy to:-

1. Registrar General High Court of J&K, Jammu for information.
2. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu for information.
3. Secretary to Hon'ble Smt. Justice Sindhu Sharma, Judge High Court of J&K (Administrative Judge District Budgam) for Information of her Lordship.
4. Deputy Commissioner, Budgam for information.
5. S.S.P, Budgam for information.
6. President/Secretary Bar Association Budgam for information & Compliance.
7. Incharge Security Main Gate District Court Complex, Budgam For information & compliance.
08. System Officer, e-Courts for uploading the same on the District Court website.

Chief Administrative Officer
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